

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

## ORDER

No: 1073

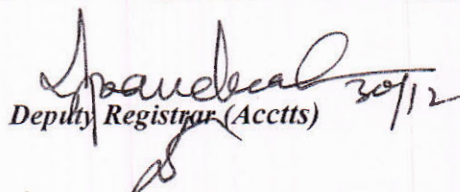
Dated: 30/12/2016

Sanction is hereby accorded to the additional allotment of funds in favour of the subordinate court detailed below under Major Head 2014-Adm. Of Justice, Sub Head 0488-D&S Judges, under various object heads for the current financial year 2016- 17

Rs. In lacs

S.No.	Name of the Court.	Sal	POL.	O.E	Maintt. & Repairs.
1.	Pr. D&S Judge, Kulgam.	----	0.10	0.10	0.30
2.	Addl. Distt. Judge (Bank Cases) Jammu	20.00	---	---	----
3.	C.J.M. Jammu	15.00	0.15	---	----
4.	Munsiff, D.H.Pura.	8.00	---	0.20	---

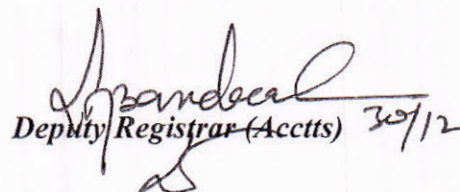
By Order.

  
Deputy Registrar (Accts) 30/12

No: 26920-25/AC Dated: 30/12/2016

Copy to the

1. Pr. D&S Judge, Kulgam.
2. Addl. Distt. Judge (Bank Cases) Jammu
3. C.J.M. Jammur.
4. Munsiff, D.H.Pura.
5. Try Officer, Sub Try. Distt. Court complex, Janipur, Jammu.
6. Treasury Officer, D.H.Pura/ Kulgam.  
..... for information and n/a.
7. Order file.

  
Deputy Registrar (Accts) 30/12